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OA No. 283/2007.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 24.04.2008on 24.04.08

Copy of order
prepared for
counsel for
both sides.

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30/04

Ans
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Heard Mr. Samantasinghar, learned
counsel for the Applicant and Mr. S. K.
Jha, learned standing counsel for the
Railway Respondents. It is pointed out
by the Respondents that the case of
the Applicant has already been
concluded by the order of this Tribunal
dated 07-03-2005 in OA No. 1247/2003.
If so, the present OA is not maintainable
in the eyes of law. Hence, learned
counsel for the Applicant requests
permission to withdraw this OA. In view
of this, without going to the merit
of the matter, this OA is dismissed
as withdrawn.

L/KAPPAN

(Justice K. Thankappan)
Member (J)